
(2001) 01 DEL CK 0064

In the Delhi High Court

Case No : C.M. No. 5535 of 1999 and Civil Revision No. 1223 of 1999

Shanti Devi Goel

APPELLANT

Vs

Delhi Vidyut Board

RESPONDENT

Date of Decision : 09-01-2001

Acts Referred:

Citation : (2001) 4 AD 654 : (2001) 90 DLT 327

Hon'ble Judges : S.K. Mahajan, J

Bench : Single Bench

Advocate : V.B. Andley and Rajinder Mathur, for the Appellant; N.S. Dalal, for the Respondent

Judgement

S.K. Mahajan, J.—The petitioner was aggrieved by issue of two bills of Rs. 53,308.53 paise and Rs. 53,432.40 paise in respect of K.Nos. 0950445 and 0950453 respectively. Suit for injunction was, Therefore, filed Along with an application for ad-interim injunction was also filed. Both the Trial Court as well as the First Appellate Court did not consider it a fit case to grant ad-interim injunction. Aggrieved by the orders of the Court below, present revision petition was filed.

2. After having heard learned Counsel for the parties and having perused the record, I am of the opinion that the ends of justice will be met in case the petitioner is directed to deposit 30% of the amount claimed in the two bills.

3. I, accordingly, dispose of this petition with a direction to the petitioner to deposit with the Delhi Vidyut Board 30% of the demand claimed in the aforesaid two bills within six weeks from today. The petitioner will be entitled to adjust the amount which has already been paid for the period May, 1995 to 11th April, 1997 from the 30% amount which has been directed to be deposited. This will, however, be without prejudice to the rights and contentions of the parties in the suit pending before the Civil Judge, Delhi, On this deposit being made, the electricity to the premises of the petitioner will not be disconnected till the final

decision of the suit.

4. Petition disposed of.